

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 826 of 2019

IN THE MATTER OF:

Canbank Factors Ltd.

.....Appellant

Vs.

Dharmendra Kumar

.....Respondent

Present :

For Appellant:

None

For Respondents:

Mr. Rohit Rathi, Advocate

O R D E R

19.08.2019 - In spite of repeated calls, nobody is present on behalf of the Appellant. Learned counsel for Respondent is present. We give one opportunity to the Appellant and adjourn the matter.

Post the case for 'admission' (fresh case) on **22nd August, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc